

REPORT OF THE OVERSIGHT COMMITTEE, NGT, U.P, LUCKNOW

IN THE MATTER OF:-

ORIGINAL APPLICATION NO. 909/2018

IN RE: CONFEDERATION OF TRANS HINDAN RWA'S GHAZIABAD

VERSUS

U. P. STATE POLLUTION CONTROL BOARD & ORS.

INDEX

Sl. No.	Particulars	Page No.
1.	REPORT OF OVERSIGHT COMMITTEE	1 - 3

SUPPLEMENTARY REPORT OF THE OVERSIGHT COMMITTEE, UP, LUCKNOW IN COMPLIANCE OF THE ORDER OF THE HON'BLE NATIONAL GREEN TRIBUNAL PASSED IN OA NO. 909 OF 2018 IN RE: CONFEDERATION OF TRANS HINDON RWA'S GHAZIABAD VERSUS U.P. STATE POLLUTION CONTROL BOARD & ORS.

Oversight Committee had reviewed the progress in this case on several dates i.e. 08.10.2020, 11.01.2021, 05.04.2021 and 11.06.2021 and submitted its report to the Hon'ble NGT on 15.01.2021, 09.04.2021, 23.09.2021 and 21.02.2022. The last report dated 21.02.2022 of the Oversight Committee could not be taken up by the Hon'ble NGT as the case got adjourned. This supplementary report is in continuation of the earlier report dated 21.02.2022 presenting the facts observed by the Chairman, Oversight Committee during the surprise visit conducted on 13.03.2022 of the Shakti Khand and Pratap Vihar legacy waste sites and Dasna drain.

2. Shakti khand legacy waste dump site:

During inspection the site was found generally clean. However, some quantity of RDF (Refuse-derived fuel) was found lying at the site and some fresh dumping of waste was found lying near the boundary wall. It was informed that this waste has been dumped by the Ghaziabad Development Authority (GDA), who has been directed by the Municipal Commissioner, Nagar Nigam, Ghaziabad to remove it immediately.

Earlier there was a plan to construct a Garbage factory at the reclaimed land. But after the inspection it was informed by the Municipal Commissioner on phone that as per the Master Plan this land area has been reserved for Social Forestry, so the garbage factory could not be installed on this site. Instead, social forestry will be developed by M/s Tata Steel by planting about 7000 plants. An agreement with the said company for the aforesaid purpose has already been executed.

3. Pratap Vihar legacy waste dump site:

During the inspection 03 trommels were found installed and two were functional. At present about 80000 MT (out of 4-5 lakh MT) Legacy waste is left at the site. It was promised that it will be treated by the end of April 2022. Some amount of compost and RDF were also found collected at the site. It was informed that after clearing the site of

all the waste and by products, it will be handed over to the UP Avas Evam Vikas Parishad.

4. Dasna drain:

Kallugarhi and Bhoorgarhi drains join to constitute the Dasna drain. These three drains were inspected and samples from each drain were collected. The water quality analysis report of the samples collected is as follows:

S. No.	Sampling points	pH	Colour	BOD	COD	TSS	Parameters beyond the permissible limit
1	Kallugarhi drain U/s of M/s Eagle food conti. Dasna	7.20	Turbid	62	110	196	TSS, BOD
2	Kallugarhi drain D/s of M/s Eagle food conti. Dasna	7.0	Turbid	27	112	140	TSS
3	Bhoorgarhi drain U/s of all units	7.5	Turbid	21	116	85	-
4	Bhoorgarhi drain D/s of all units near gate no. 3 of M/s International agro food pvt. Ltd. Dasna	7.1	Turbid	40	128	46	BOD
5	Dasna drain After meeting Kallugarhi drain and Bhoorgarhi drain	7.4	Turbid	46	132	81	BOD

The water quality analysis report indicates that all the samples collected have BOD concentration beyond the permissible limits except for Bhoorgarhi drain U/s of all units and Kallugarhi drain D/s of M/s Eagle food conti. Dasna. TSS was recorded beyond the permissible limits at both U/s and D/s of M/s Eagle food conti, Dasna at Kallugarhi drain. Other parameters were within the permissible limits. It is pertinent to mention that the concentration of Fecal Coliform (FC) and Total Coliform (TC) was not provided in the water quality analysis report. It was also informed that no phytoremediation or bioremediation is being done at present in these drains.

5. Recommendations

In view of the above we add the following recommendations:

1. On inspection it has come to light that all the three inspected drains are untapped and no bio/phyto remediation work is being done on these drains. It shows a clear violation of the directions of the Hon'ble Supreme Court and the Hon'ble NGT. The Additional Chief Secretary, Urban Development and Member Secretary, UPPCB should be directed to take action against the erring agencies as well as individuals in their respective jurisdiction and also impose EC as per the law.
2. Additional Chief Secretary, Urban Development may be directed to take appropriate steps at the earliest to begin tapping of these drains or their diversion to an existing STP. As an interim measure, the bio/phyto remediation works should be started atonce without any further delay.
3. The UPPCB may be asked to provide the concentrations of FC and TC along with other water quality parameters in their water analysis reports without any exception.

The Member Secretary, UPPCB is directed to send this report to the Registrar General, National Green Tribunal, Principal Bench, New Delhi for placing the same before the Hon'ble Tribunal with a copy to the Chief Secretary, Government of Uttar Pradesh for necessary action. The report also be uploaded on the website of the Committee.

01-Apr-22

01-Apr-22

X Anant Kumar Singh

Anant Kumar Singh
Member, Oversight Committee
Signed by: ANANT KUMAR SINGH

X SVS Rathore

Justice SVS Rathore
Chairman, Oversight Committee
Signed by: SURENDRA VIKRAM SINGH RATHORE

April 01, 2022

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